

I/D.No.LL (B).200/84/266
Dated Shillong, the 12th April, 2017.

Finance (Budget) Department - I/D.,

Enclosed, please find herewith 200 (Two hundred) copies of the Contingency Fund of Meghalaya (Amendment) Act, 2017 (Act No. 2 of 2017) for favour of information and necessary action.

(L.A. Lyndem)

Under Secretary to the Govt. of Meghalaya,
Law (B) Department.

Memo No.LL (B).200/84/266 -A

Dated Shillong, the 12th April, 2017.

Copy to: -

1. The Commissioner & Secretary, Meghalaya Legislative Assembly with 5(five) copies of the above mentioned Act for information and necessary action.
2. Cabinet Affairs Department.
3. The Data Entry Operator, Law (A) Department, Main Secretariat Building for uploading the notification in the Law Department web site.

By order etc.,



Under Secretary to the Govt. of Meghalaya,
Law (B) Department.



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Shillong, Saturday, March 25, 2017,

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 25th March, 2017.

No.LL(B)200/84/261.—The Contingency Fund of Meghalaya (Amendment) Act, 2017 (Act No. 2 of 2017) is hereby published for general information.

MEGHALAYA ACT NO. 2 OF 2017.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 24th March, 2017.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 25th March, 2017.

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2017.**An
Act****further to amend the Contingency Fund of Meghalaya Act, 1972.****Be it enacted by the Legislature of the State of Meghalaya in the Sixty-eighth Year of the Republic of India as follows:-****Short title and commencement.**

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2017.
(2) It shall be deemed to have come into force on and from the 1st April, 2017.

Amendment of Section 2 of Meghalaya Act No. 5 of 1972

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972, as amended, for the existing Section, the following new Section shall be substituted, namely:-

“2 There shall be established a ‘Contingency Fund of Meghalaya’ into which shall be paid from and out of the Consolidated fund of Meghalaya a sum of rupees three hundred and five crores.”

Repeal and savings of Ordinance No. 1 of 2017

3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinance, 2016 is hereby repealed.
(2) Notwithstanding the repeal, any action taken or anything done under the Ordinance so repealed shall be deemed to have been taken or done under the provisions of this Ordinance.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.